

late to decline in the prices at the tobacco auctions. The STC has been requested to step into the market and buy grades of tobacco as a part of their commercial operations.

(c) and (d) Farmers have been given representation on the Tobacco Board and its Regional Committees and their views are always taken.

**Role of State Bank of Indore in the sale and distribution of Lottery tickets**

1047. SHRI YASHWANT SINHA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to a news-item which appeared in 'Jansatta', a Hindi Daily published from New Delhi on the 5th March, 1989 about the sale and distribution of lottery tickets worth of Rs. 24 crores in Indore;

(b) whether Government have ascertained the role of State Bank of Indore in the sale of those lottery tickets; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Government have seen the news item referred to in the Question.

(b) and (c) According to State Bank of Indore, a circular was issued from the Head Office to its 162 branches and 2 Zonal Office in May, 1985 to sell lottery tickets on behalf of Indore Table Tennis Trust to help them in raising funds for construction of Table Tennis Stadium at Indore. The total value of lottery tickets sold by Bank's various branches was Rs. 4,19,680/-.

**Involvement of Manipur Legislators in drug Trafficking**

1048. SHRI MOHAMMED AMIN:

SHRI NARAYAN KAR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that two Manipur legislators were found to be involved in the trafficking of drugs and narcotics from Burma to India; and

(b) if so, what action has been taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE: (SHRI AJIT PANJA): (a) No, Sir.

(b) Does not arise.

**Show cause notice issued on M/s. I.T.C. Limited for Excise Duty Evasion**

1049. SHRI ISH DUTT YADAV:

SHRI VIRENDRA VERMA:

SHRI MOHINDER SINGH LATHER:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1682 given in the Rajya Sabha on the 24th November, 1988 regarding adjudication proceedings against M/s. I.T.C. Limited in respect of excise duty evasion and state:

(a) what progress has so far been made for the realisation of Rs. 803 crores outstanding against M/s. I.T.C. Limited towards Central excise duty; and

(b) by when a final settlement is likely to be arrived at?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) The Show Cause No.